GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:2267 ANSWERED ON:27.03.2012 PACKAGED COMMODITIES RULES

Ahir Shri Hansraj Gangaram;Bapurao Shri Khatgaonkar Patil Bhaskarrao;Bhoi Shri Sanjay;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government had made an amendment to the Standards of Weights and Measures (Packaged Commodities) Rules, 1977;
- (b) if so, the details thereof;
- (c) whether the Government has reamended the said Rule;
- (d) if so, the details thereof alongwith the time by which the said re-amended Rule is likely to come into force;
- (e) whether the Government has received representations from various quarters in this regard; and
- (f) if so, the details thereof alongwith the reaction of the Government thereto?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) to (d): The Standards of Weights and Measures (Packaged Commodities) Rules, 1977 were repealed by the Legal Metrology (Packaged Commodities) Rules, 2011 w.e.f. 1st April, 2011.

However the Legal Metrology (Packaged Commodities) Rules, 2011 were further amended vide GSR 784 (E) dated 24 October, 2011 and vide GSR 832 (E) dated 23.11.2011 which will be implemented w.e.f. 1SI July, 2012. The details are as follows:

- (a) the proviso to the Rule 5 shall be omitted.
- (b) in clause (d). sub-rule (1) of rule 6 third proviso shall be omitted.
- (c) in rule 12, for sub-rule (6), the following sub-rule shall be substituted, namely;-
- `(6) the declaration of the quantity under `these rules shall not contain any word or expression, `of any sort whatsoever, which tends to create or is likely to create an exaggerated, misleading or inadequate expression as to the quantity of the commodity contained in the package.11,
- (d) in rule 19, for sub-rule (7), the following sub-rule shall be substituted, namely:-
- `(7) the requirement of mandatory declarations on packages shall be ensured at the factory level and at the depot of `the factory.`,
- (e) in rule 19, for sub-rule (8), the following` sub-rule shall be substituted, namely:-
- `(8) For non-compliance of the provisions of this rule, action may be taken after seizing five representative samples of the packages as evidence and the rest of the packages may be released only after compliance is completed b.y the manufacturer or the packer, as-the case may be.`,
- (f) in rule 26, in clause (a), the proviso shall be omitted.
- (g) in the Forth Schedule, for the entry 'volume' in column 3 against serial number 15, the following entry shall be substituted, namely: 'weight'.
- (e) & (f): A few representations have been received against the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 and those have been duly disposed.